

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
**SHREE RAM COTTEX INDUSTRIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>SHREE RAM COTTEX INDUSTRIES PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	17/09/2013
3.	Authority under which corporate debtor is incorporated / registered	RoC- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17200GJ2013PTC076858
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Survey No. 39, Opp. Biliyala Bus Stop, National Highway 8-B, AT Biliyala Gondal, Rajkot, Gujarat-360311 IN
6.	Insolvency commencement date in respect of corporate debtor	17 <sup>th</sup> July, 2023 (Order received by Interim Resolution Professional on 21 <sup>st</sup> July, 2023)
7.	Estimated date of closure of insolvency resolution process	13 <sup>th</sup> January, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Keyur Jagdishbhai Shah Reg. No.: IBBI/IPA-002/IP-N00244/2017-2018/10729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email ID: <a href="mailto:cs.keyurshah@gmail.com">cs.keyurshah@gmail.com</a> Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email: <a href="mailto:cirp.shreeramcottex@gmail.com">cirp.shreeramcottex@gmail.com</a> Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
11.	Last date for submission of claims	31 <sup>st</sup> July, 2023 (14 days from the commencement of CIRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not applicable



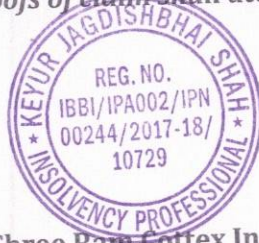
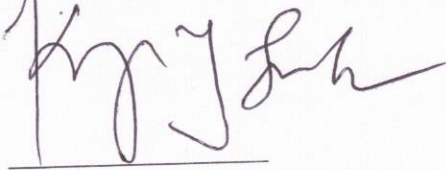
Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of **M/s Shree Ram Cottex Industries Private Limited** on 17<sup>th</sup> July, 2023 vide Order CP(IB) No. 91/NCLT/AHM/2023 (Order received on 21<sup>st</sup> July, 2023).

The creditors of **M/s Shree Ram Cottex Industries Private Limited**, are hereby called upon to submit their claims with proof on or before 31<sup>st</sup> July, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable.

**Submission of false or misleading proofs of claim shall attract penalties.**



**IP Keyur Jagdishbhai Shah**  
**Interim Resolution Professional of Shree Ram Cottex Industries Private Limited**  
**IP Registration No: IBBI/IPA-002/IP-N00244/2017-18/10729**  
**AFA NUMBER: AA2/10729/02/201123/202348**  
**AFA VALID UPTO 20/11/2023**

**Date: 21<sup>st</sup> July, 2023**  
**Place: Ahmedabad**



